





Sr. No.	Date	Orders
		<p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ W.P.(C) 746/2005</p> <p>M/S MITSUBISHI CORPORATION Petitioner Through Mr. S.S. Mann</p> <p>versus</p> <p>THE COMMISSIONER OF INCOME TAX Respondent Through Mr. R.D. Jolly with Mr. Vishnu Sharma</p> <p>CORAM: HON'BLE MR. JUSTICE SWATANTER KUMAR HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p><u>ORDER</u> % 04.04.2005</p> <p>Learned counsel appearing for the Petitioners submits that a passing of the order dated 15th February, 2005, the appeal has been heard by the Income-tax Appellate Tribunal and the case reserved for orders. We do hope that the order shall be pronounced shortly and till then no coercive step will be taken for recovery of amount in question.</p> <p>WP (C) No.746 of 2005</p>

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		<p>The writ petition is, accordingly, disposed of with liberty to Petitioner to challenge the order passed by the Tribunal, if aga him.</p> <p> SWATANTER KUMAR, J</p> <p> MADAN B. LOKUR, J</p> <p>APRIL 04, 2005 kapil</p> <p>WP (C) No.746 of 2005</p>